

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3286
ANSWERED ON:04.02.2004
SAFETY OF WOMEN AT WORK PLACES
V.S. SIVAKUMAR

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to formulate a new legislation in order to ensure the dignity and safety of the women at work places in the wake of Supreme Court's ruling on the matter; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI JAS KAUR MEENA)

(a) & (b): The Supreme Court has pronounced in its judgement delivered in the Vishaka and others Vs. State of Rajasthan and others case that the guidelines and norms laid down therein against sexual harassment of women at work places should be treated as the law declared by that Court under Article 141 of the Constitution of India, until a legislation is enacted for the purpose. The National Commission for Women, which is mandated to review the constitutional and legal safeguards available to women is in the process of drafting a Bill on the subject.